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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

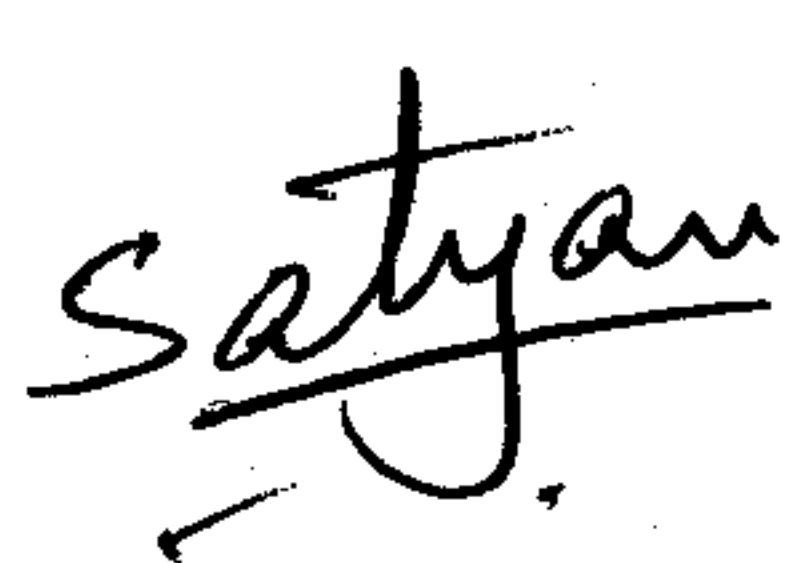
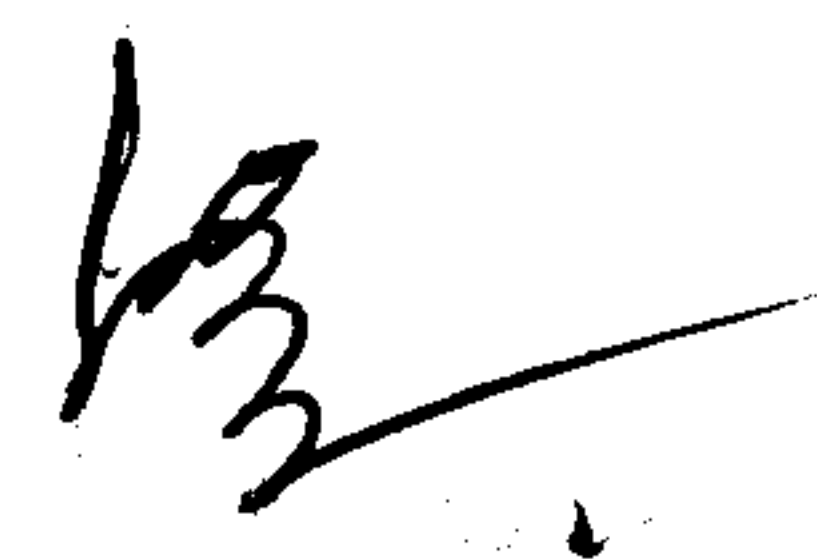
**IA 39/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Dr. Markand Parikh
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

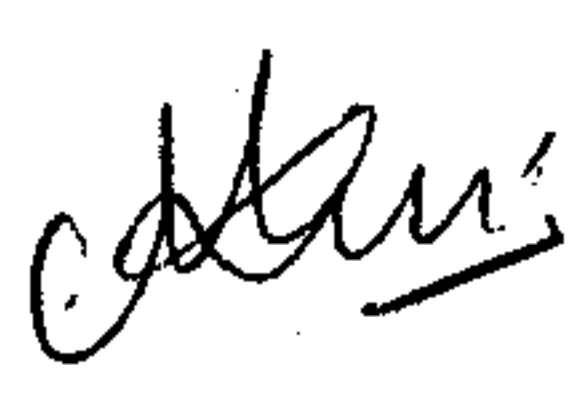
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S.S. ISRANI i/o SD ISRANI LAW	ADV FOR		
2.	CHAMBERS	PETITIONER		
	Rakesh Sharma	Adv for Res No. 1		
	HARMISH K. SHAH	Adv. for Res No. 2 & 3		

ORDER

Learned Advocate Mr. SD Israni Law Chambers present for Original Petitioner.
Learned Advocate Mr. Rakesh Sharma present for Respondent No.1. Learned
Advocate Mr. Harmish Shah present for Respondent No. 2 and 3.

At request of original petitioner, IA 39/2017.

List the matter IA 39/2017 and TP 132/2016 on 15.11.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of November, 2017.